

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of March, 2020

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.3.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	187/MP/2020	RSPPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999, seeking appropriate direction(s) and / or order(s) from this commission in relation to provisions of the CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Related Matters) Regulations, 2009 and further seeking the Commission to issue consequential directions to PGCIL in terms of the relief sought in the present petition.(On admission)
	2.	226/MP/2020	W(4)RPL	Petition seeking relief in time extension granted for commissioning of Petitioner's 50 MW Wind Power Project connected to Central Grid.(On admission)
	3.	455/MP/2019	Rinfra	Petition under Section 79 of the Electricity Act, 2003 seeking refund of the unauthorised deductions made by the Respondents from the bills payable to the Petitioner.(On admission)
	4.	65/MP/2020	Rinfra	Petition seeking declaration that HSD is an alternative Fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.(On admission)
	5.	427/MP/2019	MEIL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.1.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, whereunder, the government has Notified the project area as drought affected area for the period June 2011, September 2011, June 2012, September 2012, June 2013 , September 2013 and June 2014, September 2014. (On admission)
	6.	227/MP/2020 alongwith I.A.No.16/2020	MVBPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking issuance of appropriate orders / directions to Solar Energy Corporation of India Limited pursuant to issues arising out of the Power Purchase Agreement dated 4.9.2018 and seeking consequent relief for releasing the Bank Guarantee issued by the Petitioner in favour of Solar Energy Corporation of India Limited(Interlocutory application for interim reliefs). (On admission)
	7.	164/TD/2020	CMFP LLP	Petition under Section 15 of the Electricity Act, 2003 read with Regulation 6 (1) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009.
	8.	108/MP/2019 alongwith I.A.Nos91/2019 and 12/2020.	ACME	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009. (Interlocutory applications moved by the CTU for exemption of construction phase bank guarantee etc. and application moved by the Petitioner for interim reliefs).

	9.	109/MP/2019 alongwith I.A.Nos. 92/2019 and 13/2020	ACME	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations 2009. (Interlocutory application moved by CTU for exemption of construction phase bank guarantee etc. and application moved by the Petitioner for interim reliefs).
	10.	239/MP/2019	THDC	Petition for recovery of money due and outstanding from BSES Yamuna Power Limited as per the tariff determined by the Commission and in terms of the Agreement between THDC India Limited and BSES Yamuna Power Limited
	11.	281/MP/2019	MV(S)PL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of Change in Law; and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 12 of the Power Purchase Agreements dated 21.7.2017 between Mytrah Vayu (Sabarmati) Private Limited and PTC India Limited.
	12.	93/MP/2019	NTPC	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 for resolution of disputes regarding payment of transmission charges for the Gadarwara ATS.
	13.	91/MP/2018 alongwith I.A.Nos.68, 72/2019	KSKMPL	Petition under Section 79 (1) (b) read with Section 79 (1) (f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents (Interlocutory applications for impleadment as party filed by PGCIL and Interlocutory application moved by AP Discom seeking adjudication of the issue relating to jurisdiction of this Commission to adjudicate the dispute between the Petitioner KSK and APDISCOMs).
	14.	153/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between the Petitioner and the respondent as per bulk agreement dated 6.9.2011.
	15.	154/MP/2018	MSETCL	Petition for adjudication of dispute between Petitioner and Respondent in accordance to BPT Agreement dated 21.11.2011.
	16.	4/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the Petitioner and BSES Rajdhani Power Limited
	17.	5/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between MPL and Tata Power Delhi Distribution Limited.
	18.	210/MP/2017	KTL	Petition seeking revision of the quoted transmission tariff payable to it in terms of the Transmission Services Agreement (TSA) for various events occurring after the Bid due date.
	19.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited
12.3.2020 Thursday At 10.30 A.M. Miscellaneous Petitions (to be continued in	1.	158/MP/2020	ACME	Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 5.2.2019 in Petition No. 178/MP/2019 and Petition No. 189/MP/2018.(On admission)

the afternoon, if required)	2.	385/MP/2019 alongwith I.A.No.1/2020	REL	Petition under Sections 129, 142, 79 and other applicable provisions of the Electricity Act, 2003 and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2009 for violation of the terms and conditions of the licence and the agreements entered into between the parties for non-payment of dues to the seller in trading transactions (Interlocutory application moved by GMR Energy Trading Limited regarding maintainability of the Petition).
	3.	224/MP/2020 alongwith I.A.No.15/2020	CEPL	Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 34(1) and Regulation 37 of the Central Electricity Regulatory Commission (Cross-Border Trade of Electricity) Regulations, 2019 for declaration of revocation of the Letter of Intent dated 03.01.2020 issued to the Petitioner is illegal and arbitrary and further to direct the Respondent No. 1 and Respondent No. 2 to honour their obligations under the Letter of Intent dated 03.01.2020. (Interlocutory application seeking ex-parte interim reliefs) (On admission)
	4.	228/MP/2020	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Power Exchange India Limited.(On admission)
	5.	225/RC/2020	IEX	Petition under Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Real Time Market (RTM) Contracts at Indian Energy Exchange Limited (IEX).(On admission)
	6.	25/MP/2019	IEX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Indian Energy Exchange Limited.
	7.	I.A.No.79/2019 in Petition No. 155/MP/2019	UPCL	Interlocutory application to direct Power Company of Karnataka Limited (PCKL) to place on record the copies of PCKL Technical Committee Report, Report of Mr. V.J.Talwar and Report of M/s Ramraj and Co, initiate action against PCKL under Section 142 of the Electricity Act,2003 in Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Articles 3, 6, 7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udupi Power Corporation Limited by the Karnataka ESCOMs.
	8.	188/AT/2020	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 550 MW Wind Power Projects connected to Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines issued by Ministry of Power on 8.12.2017 .
	9.	I.A.No.17/2020 in Petition No. 226/MP/2020	W4REPL	Interlocutory application under Section 94(2) of the Electricity Act, 2003 seeking interim relief in the nature of directions restraining the Respondents from taking coercive actions against the petitioner.
	10.	21/MP/2017 alongwith I.A.No.9/2017	EP(J)L	Petition for relinquishment of 1100 MW of Long Term Access agreed under the Bulk Power Transmission Agreement dated 24.02.2010 of the subject Transmission Lines by the ESSAR Power Jharkhand Limited (Interlocutory application seeking interim relief moved by the Petitioner).
	11.	250/MP/2019 (partly Heard)	GUVNL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements {two} dated 5.12.2018.
	12.	275/MP/2019 alongwith I.A.No.9/2020	AP(M)L	Petition pursuant to the directions of the Hon'ble Supreme Court vide order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b)(Interlocutory application moved by GUVNL for directions) .

By order of the Commission

Sd/-

(T.D. Pant)

Dy. Chief (Legal

11.3.2020